(c) whether he Government of India propose to allow a definite amount of bonus over the official rate of foreign exchange on the foreign exchange brought into the eountn by Indians living in foreign countries and y other Indians; and

(d) if so, by /hen and if not, the reasons therefor ?]

विस मंत्रालय में राजस्व तथा व्यय मंत्री (श्री विद्याचरण मुक्ल): (क) सम्भवतः प्रथम में, बाहर से आने वालो उन राज्मों का उस्तेख किया गया है, जो वैकों के सामान्य नाध्यमों से भिन्न ग्रन्य माध्यमों के हारा भारत में ग्रा ही होंगी। ये लेस-देन वस्तुतः अवैध होते हैं और इनक स्वस्थ सीमित होता है। इसलिए इनके शांकहों का शनुसान लगाना संभव नहीं है।

- (श्व) सरकाः को पाकिस्तान की बोनन बाउवर योजना का पता है। पर, सरकार को इन सम्बन्ध में पाकिस्तान को हए बनभव की कोई जानकारी नहीं है।
  - (ग) जो, नों।
- (घ) सरकाः का विचार है कि भारत के संदर्भ में, इब प्रकार की यंजना शृक्ष करने से कोई जाभ नहीं होगा।

fTHE MINISTER OF REVENUE AND J EXPENDITU IE IN THE MINISTRY OF I FINANCE (SHRI VIDYA CHARAN SHUKLA): a) Presumably the reference is to the rem ttances that may be coming to India through channels other than normal • banking chan iels. These transactions are j inherently illegal and of limited character. | It is not posible to give any estimate of! such figures.

- (b) Govern nent are aware of the Bonus I Voucher Schime adopted by Pakistan. However, Go ernment have no information of the experience of Pakistan in this behalf.
  - (c) No Sir
- (d) Govern nent consider that the adoption of such s scheme will not be of advantage in the I idian context.]

# शरणायियों त्या भूतपूर्व सैनिकों को स्टेट बैंक हारा दिये जाने वाले ऋण का न मिलना

1125. श्री सूरज प्रसाद : क्या विक्त मंत्री यह बताने की कृपा करेंगे कि :

 (क) क्या यह सच है कि भारतीय स्टेट बैंक उन गरणाथियों और भुतपूर्व सैनिकों को, जिन्हें खेती के लिए उत्तर प्रदेश के जिला मेरठ में हस्तिनापुर क्षेत्र में जमीन अलाट हुई है, नल कूप तथा ट्रेक्टर आदि के लिए इस आधार पर ऋण इसलिए नही दे रही कि इस जमीन के अलाटी सीरदार है और जमीन को देव अथवा गिरवी नहीं रख सकते हैं:

- (ख) क्या यह भी सल है कि उपरोक्त शरणार्थी तथा भ्तपूर्व सैनिक आधिक सहायता न मिल सकने के कारण प्रपत्ती जमीन को उपजाऊ बनाने में सफल नहीं हो रहे हैं; और
- (ग) यदि हां, तो इस समस्या को हल करने केलिए सरकार द्वारा क्या कदम उठाए जा रहे हैं ?

### NON-AVAILABILITY OF STATE BANK LOANS TO REFUGEES AND EX-SERVICEMEN

1125. SHRI SURAJ PRASAD: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that the State Bank of India is not advancing loans for tubewells, tractors etc. to the refugees and to exservicemen who have been allotted lands for cultivation in the area Hastinapur in the District of Meerut on the ground that the allottees of these lands are Seer-dars and that they are not entitled to sell or mortgage their lands;
- (b) whether it is also a fact that in the absence of financial assistance the abovementioned refugees and ex-servicemen are not able to make their lands fertile; and
- (c) if so, what steps are being taken by Government to tackle this problem '?]

वित्त मंत्रालय में राजस्व तथा व्यय मंत्री (श्री विद्या-चरण शुक्ल) :(क) से (ग) वथ्य इकट्ठें किए जा रहे हैं और सभा-पटल पर रख दिए जाएंगे।

jTTHE MINISTER OF REVENUE AND EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): (a) to (c) The facts are being collected and will be laid on the Table of the House.]

## 'P' FORM

1126. SHRI DHARAM CHAND JAIN: Will the Minister of FINANCE be pleased to state.

(a) whether it is a fact that black marketing of foreign exchange is on the increase

as a result of the recent relaxation in 'P' Form regulations; and

(b) if so, what steps Government propose to take to curb this tendency?

THE MINISTER OF REVENUE AND EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): (a) All authorised foreign exchange transactions of the country are carried at rates which are within the permissible range of one percent of the par value of Indian rupee. The official par value has remained unchanged at 13.33 U.S. cents per rupee since the devaluation in June, 1966. The transactions in contravention of the Foreign Exchange Regulations may occur at rates different from the official rates. These transactions are inherently illegal and limited in character. It will not be correct to establish a direct relationship between these illegal transactions with the recent relaxations in 'P' Form Regulations.

(b) Does not arise.

#### FOREIGN BANKS

- 1127. SHRI K. L. N. PRASAD: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that the Reserve Bank of India has recently issued instructions to all foreign banks operating in India to obtain its prior approval to the proposals for employment of foreign nationals in those banks;
- (b) if so, what is the total number of foreign nationals working in the foreign banks operating in India at present;
- (c) whetiier it is a fact that the Reserve Bank proposes to adopt other measures by which the number of non-Indians employed in the Higher income bracket in these banks is reduced; and
- fd) if so, what are the details of these other measures proposed by the Reserve Bank of India; and by when these measures are going to be enforced?

THE MINISTER OF REVENUE AND EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): (a) In order to have an effective control over the Indianisation of the first order to be a supply order to be a supply of the first order to be a supply staff by foreign banks, the Reserve Bank of India advised in November, 1968, all the authorised 5 i n foreign exchange to obtain prior sanction of the Reserve Bank before engaging any foreign national. This restriction applies to all banks in India including branches of foreign banks.

(b) According to information collected by the Reserve Bank, there were 150 foreign nationals working in the branches of foreign banks operating in India on the 31st March, 1970.

to Questions

- (c) and (d) Government's policy is to progressively reduce the number of foreigners in superior posts which do not require any special technical expertise not available in the country. With a view to bringing about an acceleration in the pace of indian-
- of staff, the foreign banks were asked by the Reserve Bank individually to take early steps in this direction and fu to the Reserve Bank their programme of Indianisation of staff. The question of further steps to be taken for reducing the number of foreign nationals is under consideration of the Reserve Bank.

### STEPS AGAINST SMUGGLING

- 1128. SHRI K. L. N. PRASAD: Will the Minister of FINANCE be pleased to state
- (al whelher it is a fact that smuggling on a very big scale in the past few years has become a threat to the developing economy of the country;
- (b) if so, whether it is also a fact tliat t'ne smuggling besides upsetting normal trade has threatened many industries in the country; and whether it continues to flourish despite controls and official vigilance;
- (c) if so, what are the other steps besides the steps taken so far which Government propose to adopt to tackle this problem of targe scale smuggling;
- (d) whether it is a fact that Indian smugglers are backed by international gangs;
- (e^ if so, whether the Government of India have approached the foreign countries for their co-operation in checking the large scale smuggling to this country
- THE MINISTER OF REVENUE AND EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA); (a) There is no reliable data before the Government to indicate (lat smuggling has become a threat to the developing economy of the country.
- (b) No threat to indigenous industries from smuggling has come to Government's notice. It is true, however, (hat smuggling continues despite official vigilance.
- (c) The following steps have been taken to prevent smuggling of contraband goods Systematic collection and follow-up